

APPROPRIATION ACCOUNTS  
(CIVIL) 1968-69 ETC.

AUDIT REPORT (CIVIL) 1970

The Minister of State in the Ministry of Finance (Shri P. C. Sethi) : I beg to lay on the Table—

- (1) A copy of the Audit Report (Civil) 1970, under article 151(1) of the Constitution.
- (2) A copy of the Appropriation Accounts (Civil), 1968-69 [*Placed in Library See No. LT-3186/70*].
- (3) A statement (Hindi and English versions) indicating the result of market loan floated by the Government of India in April, 1970. [*Placed in Library See No. LT-3187/70*].

REGISTRATION OF ELECTORS  
(AMENDMENT) RULES, 1970

The Minister of Law and Social Welfare (Shri Govinda Menon) : On behalf of Shri Mohammad Yunus Saleem.

I beg to lay on the Table a copy of the Registration of Electors (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. S. O. 1033 in Gazette of India dated the 12th March, 1970, under sub-section (3) of section 28 of the Representation of the People Act, 1950. [*Placed in Library See No. LT-3188/70*].

13.30 hrs.

LEAVE OF ABSENCE FROM THE  
SITTINGS OF THE HOUSE

Mr. Speaker : The Committee on Absence of Members from the Sittings of the House, in their Thirteenth Report have recommended that leave of absence be granted to the following Members for the periods indicated against each :

- (1) Maharani Vijaya - 20th February to  
mala Rajaram Chhat- 17th March, 1970  
rapati Bhonsale. (Tenth Session)
- (2) Shri Pashabhai 20th February to 9th  
Patel. March, 1970  
(Tenth Session).

- (3) Shri N. Dandekar 20th February to  
3rd April, 1970  
(Tenth Session).
- (4) Maharani Gayatri 20th February to  
Devi of Jaipur. 2nd April, 1970  
(Tenth Session).
- (5) H. H. Raja Yesh- 11th to 24th Decem-  
wantrao M. Mukne. ber, 1969 (Ninth  
Session) and 20th  
February to 5th  
April, 1970 (Tenth  
Session).

I take it that the House agrees with the recommendations of the Committee.

Several Hon. Members: Yes.

Mr. Speaker : The Members will be informed accordingly.

COMMITTEE ON PRIVATE MEM-  
BERS' BILLS AND RESOLUTIONS

SIXTY-FIRST REPORT

Shri Swell (Autonomous Districts) : I beg to present the Sixty-first Report of the Committee on Private Members' Bills and Resolutions.

ESTIMATES COMMITTEE

HUNDRED AND EIGHTH REPORT

Shri Thirumala Rao (Kakinada) : I beg to present the Hundred and Eighth Report of Estimates Committee on action taken by Government on the recommendations contained in their Seventy-Sixth Report on the Ministry of Food, Agriculture, Community Development and Co-operation (Department of Agriculture)-Forestry.

PETITION RE: BUDGET PROPOSALS  
OF THE CENTRAL GOVERNMENT  
FOR 1970-71

श्री कंबर लाल मुत्तः (दिल्ली सदर)  
श्रीमन्, मैं वर्ष 1970-71 के लिए केन्द्रीय  
सरकार के बजट प्रस्तावों के बारे में एक याचिका  
जिसपर डा० भाई महावीर, नई दिल्ली,  
तथा अन्य लगभग 96183 व्यक्तियों द्वारा  
हस्ताक्षर किए गए हैं, पेश करता हूँ।

**Shri S. M. Banerjee (Kanpur)** : Sir, I want a ruling from you. This Petition is being presented under Rule 160 of the Rules of Procedure. The rule says :

“Petitions may be presented or submitted to the House with the consent of the Speaker on —

- (i) a Bill which has been published under rule 64 or which has been introduced in the House ;

Again it says :

“Every petition shall, after presentation by a member or report by the Secretary, as the case may be, stand referred to the Committee on Petitions.”

Sir, this Petition has been presented by one of our hon. Members, Shri Kanwarlal Gupta. The prayer of the petitioner is that the tax which has been levied recently in the budget should not be levied on sugar, tobacco, petrol, tea and other things which effect the common men. The Finance Bill is expected to come up for discussion by the end of this month only. This petition is referred to the Petitions Committee. Either this Petition Committee should be asked by the House or by your goodself to submit its report before that. Otherwise this will lose its significance. The petition is circulated to the Members first and then it goes to the Committee. Suppose the Finance Bill is passed and the Petition Committee comes to the conclusion only after a month, that is, in the month of May when there is no session. These taxes are wrongly levied. These should not be levied. What will happen to that ? I request that the Petitions Committee may be asked to submit its report in advance before the Finance Bill is taken up for discussion. I want your ruling in this. Otherwise this petition will lose its significance.

**श्री कंबर लाल गुप्त** : अध्यक्ष महोदय, बनर्जी साहब ने जो कहा है, मैं उसका समर्थन करता हूँ। मैं चाहता हूँ कि आप पेटिशनस कमेटी को डायरेक्शन दें कि वह फाइनेंस बिल पर अंतिम निर्णय होने से पहले अपनी रिपोर्ट इस सदन को दे दें वरना फिर वह रिपोर्ट मीनिंगलेस होगी क्योंकि इसमें यही माँग की

गई है कि जो टैक्स साधारण आमदियों पर बढ़ रहे हैं वह न बढ़ाये जायें। कीमतें अभी भी बढ़ रही हैं और आपने भी बढ़ेगी इसलिए फाइनेंस बिल पास होने के पहले पेटिशनस कमेटी की रिपोर्ट आ जायें, इस तरह का डायरेक्शन आप जरूर दें।

**Mr. Speaker** : The budget is there. The Committee knows it. They know the rates of levy also. If you so think I can ask them to take note of the points raised by Shri Banerjee.

**Shri Ranga (Srikakulam)** : It is for you to take a decision.

**Mr. Speaker** : You can rest assured of my direction to take note of the points raised by Shri Banerjee, Shri Ranga and other hon. Members. There is of course no use of any report by the Petitions Committee after the budget is passed.

**Shri S. M. Banerjee** : To-day you feel happy about my point of order.

**Mr. Speaker** : You are always welcome to raise your points of order but very rarely. It is now 1.10. We shall take up the discussion of the Budget after lunch.

13.10 hrs.

**The Lok Sabha adjourned for Lunch till Fifteen Minutes past Fourteen of the Clock.**

**The Lok Sabha reassembled after Lunch at twenty minutes past Fourteen of the Clock.**

[MR. DEPUTY SPEAKER *in the Chair*]

\* (DEMANDS FOR GRANTS  
1970-71—contd.)

MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS—contd.

**Shri G. Viswanathan (Wandiwash)** :  
The subject of Petroleum and chemicals

\* Moved with the recommendation of the President.